

(ACT NO. 57 OF 1994)
AND
THE PRE-NATAL DIAGNOSTIC TECHNIQUES
(REGULATION AND PREVENTION OF MISUSE) AMENDMENT ACT, 2002
(No.14 OF 2003)

The act came into force after publication in the official gazette in 1996.

In exercise of the powers conferred by sub section(2) of section 17 of **PNDT** Act 1994 the State Govt. appointed appropriate authorities as follows:

(1). Vide order No.F8-3-95-17/Med-2 State Govt. appointed by notification dated 26/3/96, Director Public Health & Family Welfare as appropriate authority for the whole of the State of Madhya Pradesh.

(2). Vide order No.F-10-63-2001-17/Med-2 dated 04/4/2007 in continuation to order No.F-8-4/9717/Med-2 dated 31/1/98, District Collector appointed by notification dated 04/04/2007 as appropriate authority for the district of his/her jurisdiction.

(3). Vide order No.F-10-63-2001/17/Med-2, Executive Magistrate is appointed by notification dated 04/04/2007 as appropriate authority [**District Collectors**] for his/her jurisdiction area.

Any complaint regarding violation of the rules/provisions of the Act can be made to the respective appropriate authority.